

ITEM NO.1501

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**Criminal Appeal No(s).1441/2022****THE STATE OF JHARKHAND****Appellant(s)****VERSUS****SHAILENDRA KUMAR RAI @ PANDAV RAI****Respondent(s)****Date : 31-10-2022** This appeal was called on for pronouncement of judgment today.**For Appellant(s)** Mr. Vishnu Sharma, Adv.
Ms. Madhusmita Bora, AOR
Mr. Dipankar Singh, Adv.
Ms. Anupama Sharma, Adv.**For Respondent(s)** Mr. Braj Kishore Mishra, AOR
Mr. Bikram, Adv.
Mr. Abhishek yadav, Adv.

- 1 Hon'ble Dr Justice Dhananjaya Y Chandrachud pronounced the judgment of the Bench comprising His Lordship and Hon'ble Ms Justice Hima Kohli.
- 2 In terms of the signed reportable judgment, the appeal is allowed.
- 3 A copy of this judgment shall be shared with the Secretary, Ministry of Health and Family Welfare, Government of India. The Secretary, Ministry of Health and Family Welfare, Government of India shall transmit copies of this judgment to the Principal Secretary (Department of Public Health) of each state. The Principal Secretaries in the Departments of Health of each state shall also be responsible for ensuring the implementation of the directions issued in Part E of this judgment. The Secretaries in the Departments of Home of each state shall in addition issue directions to the Directors General of Police in this regard. The Directors General of Police shall, in turn, communicate these directions to the Superintendents of Police.

4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)